

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. NO. 5

IN

CIVIL APPEAL NO. 8745 OF 2003

HARGURPRATAP SINGH & ORS. Appellant (s)

VERSUS

STATE OF PUNJAB & ORS. Respondent(s)

(For directions and office report)

Date: 08/02/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s) Mr. Anant V. Palli, Adv.  
Mrs. Rekha Palli, Adv.

For Respondent(s) Mr. Ajay Pal, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Interlocutory Application No. 5 is dismissed as withdrawn  
with liberty to the applicant/appellant to avail such remedy as may  
be available in law.

(S. Thapar)  
P.S. to Registrar

(Vijay Dhawan)  
Court Master

The signed order is placed on the file.  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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Interlocutory Application No. 5 is dismissed as withdrawn with liberty to the applicant/appellant to avail such remedy as may be available in law.

.....J.  
[ B. SUDERSHAN REDDY ]

New Delhi,  
February 08, 2010

.....J  
[ SURINER SINGH NIJJAR ]